

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

C.P.(IB)NO.101/BB/2017

Under Section 9 of the Insolvency and Bankruptcy Code, 2016
r/w Rule-6 of Insolvency & Bankruptcy Code, 2016

IN THE MATTER OF

M/S VASOO BUILDERS PRIVATE LIMITED

Coram: 1. Hon'ble Shri.RatakondaMurali, Member Judicial
2. Hon'ble Shri.Ashok Kumar Mishra, Member Technical

Order delivered on 3rd January, 2018

For the Petitioner (s): Mr. S.Narendra Kumar, PCS

For the Respondent (s): Mr. H.R.Shivaprasad, PCS

Mr.D.S.Dutta

No.55/56, Dutta Building

5th Main, Upkar Layout, Prashanth Layout Ext.,

Whitefield Post, Bengaluru – 560 066

.. Petitioner

Vs

M/s Vasoo Builders Private Limited

Engineering & Builders

Flat No: S-02, Alfred Place, Alfred Street

Richmond Town

Bengaluru – 560 025

.. Respondent

Heard on:03.11.2017, 10.11.2017, 01.12.2017, 04.12.2017, 03.01.2018.

ORDER

The Petitioner has filed this petition under Section 6 of the Insolvency and Bankruptcy Code, 2016.

The Petitioner has filed a memo which reads as hereunder:

“At the outset the Petitioner thank the Hon'ble Tribunal for having granted opportunity to go in for “Paper Publication” at last hearing.

However, the Petitioner is of the opinion that, it would be throwing good money after bad money. Therefore, the Petitioner proposes to withdraw the petition in terms of rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rule, 2016 with liberty to file Petition in future if, required under this Code.”

Counsel for the petitioner is present. He has filed a memo seeking permission to withdraw the main petition. Memo is recorded, permission is granted. In this matter so far IRP is not appointed. Hence petition is dismissed as withdrawn in terms of the memo.


(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL


(RATAKONDA MURALI)
MEMBER, JUDICIAL

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